

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

CP (IB) No. 97/Chd/Pb/2021

Under Section of 9 IBC, 2016

In the matter of:

Solitex Chem
Vs.
Malwa Industries Ltd.

...Petitioner-Operational Creditor
...Respondent-Corporate Debtor

Present through video-conferencing:

Mr. Gaurav Rana, Advocate for the petitioner

The affidavit filed under Section 9 (3) (b) of IBC, 2016 does not indicate that the demand notice sent to the respondent was actually received by the respondent or not. Hence, notice of the defects to the petitioner and Mr. Gaurav Rana, Advocate appearing for the petitioner accepts the notice. The defects be removed within two weeks.

2. List the CP on 15.09.2021.

Sd/-

(K.K. Vohra)
Member(Technical)

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

August 16, 2021
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